

ITEM NO.2

COURT NO.1

SECTION XVI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IAS 5 & 6-7/2004 in CIVIL APPEAL NO. 4153 OF 2002

SHARAD SUBRAMANYAN

Appellant (s)

VERSUS

SOUMI MAZUMDAR & ORS.

Respondent(s)

(for early hearing and directions)

Date: 14/07/2005 These IAs in appeal were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. T L V Iyer, Sr. Adv.

Mr. K.V.Mohan, Adv.

For Respondent(s)

Mr. U U Lalit, Sr. Adv.

Mr. Rana Mukherjee, Adv.

Mr. Krishnendu Dutta, Adv.

Mr. Siddharth Gautam, Adv.

Mr. N Jain, Adv.

Mr. Goodwill Indeevar, Adv.

Mr. K R Nambiar, Adv. (NP)

UPON hearing counsel the Court made the following

O R D E R

I.A. Nos. 5/2003, 6 & 7/2004

The learned senior counsel for the appellant points

out document (Annexure A at page 31 of the paperbook of I.A.

No.6) and submits that the appellant is depositing amount

month-by-month with Standard Chartered Bank in Account No.

33710171317 and further assures that the appellant shall

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continue to deposit the amount at the same rate at which it

was being deposited upto 1st September, 2004. We do not

express any opinion about the party who would be entitled to

receive the amount so deposited or about the correctness of

the rate at which the amount has been deposited. However, we

direct that the amount so deposited shall not be withdrawn

unless otherwise permitted by this Court. A copy of this

order shall be communicated to the Bank.

The appeal itself shall be listed for hearing in the

year 2006.

The status quo as to actual possession over the

property shall be maintained by both the parties.

(D.P. WALIA)

COURT MASTER

(RADHA R. BHATIA)

COURT MASTER